

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 32 of 2012

Dated : 31st August, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Torrent Energy Ltd. ... Appellant(s)

Versus

Gujarat Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant(s):

Ms. Deepa Chawan,
Mr. H.S. Jaggi

Counsel for the Respondent(s):

Mr. M.G. Ramachandran,
Mr. Anand K. Ganesan
Ms. Swagatika for R.1

ORDER

The learned counsel for the Appellant has finished her arguments.

The learned counsel for the Respondent seeks permission to file the written submissions on behalf of the Respondent before making his reply. Accordingly, he is directed to file the same on or before 10.09.2012 after serving copy on the other side.

Post the matter on **14.09.2012**. In the meantime, the learned counsel for the Appellant is directed to file the Written Submissions after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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